NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 530/(MAH)/2017 M.A. No. 499/2017

CORAM:

36

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES:

Ashok Chellaram Manik & Ors.

V/s.

Manik Engineering Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

2. S. A. JACOAR ADVOCATE

Jacobar Advocate

Mindylin Nimbalan Advocate

1/5. 5. D. Israni for Ry. No. 2

law chamber ORDER

M.A No. 499/2017 In C.P. No. 530/241-242/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.

- 2. A mention is made in respect of the Petition and informed that the Petition is served on the Respondents.
- 4. However one M.A. is also mentioned and the Petitioner is praying for ad-interim as well as decision in the M.A.
- 5. However, due to non-availability of the Senior Advocate of the Respondent seeking adjournment. Granted.

To be listed for hearing on 14.11.2017.

Sd/-

Sd/- 1

BhaskaraPantula Mohan Member (Judicial)

M.K. Shrawat Member (Judicial)